

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 93/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.09.2017**

Name of the Company: Jay Bhavani Coal Fields Pvt Ltd.  
V/s.  
Shri Gumandev Processors Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	<i>Krupa</i> KRUPA D. MEHTA	ADVOCATE	PITIONER	<i>Krupa Mehta</i>
2.	VICKY B. MEHTA	ADVOCATE	"	

**ORDER**

Learned Advocate Mr. Vicky Mehta with Learned Advocate Ms. Krupa Mehta present for Applicant/ Operational Creditor. None present for Respondent.

Affidavit filed with Annexure -3 of Form 5.

Applicant filed affidavit seeking withdrawal of CP(IB) 93/2017 on the ground that he is unable to obtain section 9 (c) of the Code certificate with liberty to file fresh application.

Applicant is permitted to withdraw CP(IB) 93/2017 with liberty to file fresh application according to law.

Application is disposed of accordingly.

*B. Raveendra Babu*  
1.9.17  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 1st day of September, 2017.